

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.
ORIGINAL APPLICATION NO. 617 OF 2018**

Date Of Decision:- 08.10. 2018.

CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).

Mr. Job Kuttu Pallithazhe Thomas

Aged 59 years,
Assistant Commissioner,
(PCCO), GST and Central Excise,
Mumbai Zone,
And residing at 001 Tejas CHS,
Plot No.71, Sector 21,
Nerul, Navi Mumbai-400 706.

...Applicant

(Applicant by Advocate Shri. H.G. Dharmadhikari)

Versus

1. Union of India through its
Secretary to Government
(Revenue) (Adll),
Central Board of Excise and Customs,
Ministry of Finance, Department of Revenue,
North Block, New Delhi-110001.

2. The Chairman

Central Board of Excise and Customs,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110001.

3. The Chief Commissioner,
CGST & Central Excise,
Mumbai Zone,
4th floor, GST Bhavan,
115, Maharishi Karve Road,
Opp. Churchgate Station, Mumbai-400 020.

4. The Commissioner, CGST & Central Excise,
Mumbai Central,
4th floor, GST Bhavan,
115, Maharishi Karve Road,
Opp. Churchgate Station,
Mumbai-400 020.

5. The Joint Commissioner, CGST & Central Excise,
Mumbai Central,
4th floor, GST Bhavan,

115, Maharishi Karve Road,
Opp. Churchgate Station,
Mumbai-400 020.

6. The Pay and Accounts Officer,
Central Excise, Mumbai Central,
4th floor, GST Bhavan,
115, Maharishi Karve Road,
Opp. Churchgate Station,
Mumbai-400 020.

...Respondents

ORDER (ORAL)

1. Today, when the case was called out for admission, heard Shri. H.G. Dharmadhikari, learned counsel for applicant. I have carefully perused the case records.

2. The applicant was granted 3rd MACP in grade pay of Rs. 6600/- w.e.f. 19.05.2012 based on an order dated 07.05.2012. A revised pay fixation order has been issued in the impugned orders on 06.09.2018 stating that a corrigendum had been issued to those orders and based on that, grade pay has been revised downwards. The applicant has represented to the competent authority that he was not aware of the corrigendum which has not been served on him and he desires a copy to comprehend the nature and correctness of the impugned orders.

3. In the circumstances, the justice will be served by directing the respondents to pass a reasoned and speaking order on the representation of the applicant within six weeks of receipt of a certified copy of this order and also to provide him a copy of the said corrigendum so that he may consider the matter and take legal steps, if

so advised.

4. The OA is disposed of accordingly with the above directions. No costs.

(R. Vijaykumar)
Member (A)

Srp